



2026:AHC:26955

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4844 of 2026

Mohd. Islam

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ramakant Dubey, Vineet Kumar Singh
Counsel for Respondent(s)	: C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

"(i) Issue a writ, order or direction in the nature of mandamus commanding the Assistant Collector/Tehsildar (Judicial), Tehsil Lalganj, Mirzapur to ensure implementation of the orders dated 13.05.2025. 27.06.2025 and 23.07.2025 passed under Section Sec 67 of the U.P. Revenue Code, 2006 (Annexure Nos.3, 4 and 5 to the writ petition), on the strength of the provision contained in Paragraph 460 of the U.P. Revenue Court Manual within a period of time specified by this Hon'ble Court.

(ii)Issue a writ, order or direction in the nature of mandamus authorities to commanding the respondent consider and decide the representation dated 01.11.2025 filed by the petitioner in accordance with law within a period of time specified by this Hon'ble Court."

2. It is argued by learned counsel for the petitioner that the respondents are duty bound to comply with the aforesaid order as provided under Paragraph 46 of the U.P. Revenue Court Manual (Amendment) Regulation, 2016.

3. On the other hand, it is argued by learned Standing Counsel that the

concerned authority will comply with the aforesaid order expeditiously.

4. Heard learned counsel for the parties and perused the record.

5. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the authority concerned to comply with the aforesaid order most expeditiously and preferably within a period of three months from the date of production of certified copy of this order unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

saqlain